## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

C. P. NO. 56/1996

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE COMPANY: Mr. Manish M. Sharma & Ors. V/s. M/s. Ram Bahadur Thakur Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME

**DESIGNATION** 

REPRESENTATION

**SIGNATURE** 

For the Petitioner (s)

: Mr. Mithun Vergis, Advocate

For the Respondent (s): None

## **ORDER**

Despite notice to the Respondent, none was present on their behalf on 3<sup>rd</sup> November,2017, neither is anyone present even today. The present application is for getting certified copies of title deeds as required by the District Magistrate, Trivandrum. The title deeds were originally deposited by the Petitioner. Keeping in view these are very old documents and in a fragile condition, let suitable directions be made by the Ld. Registrar with respect to how the certified copies be given.

It would be expedient to direct that the petitioner gets them laminated and photocopied for issuances of certified copies. The same shall be done at the expense of the petitioner while entrusting it to be carried out in the presence of the officer deputed by the Tribunal. The Respondent may have the presence of their representation if they so desire. Extra set of photocopies be filed and the originals redeposited and sealed in the presence of the Registrar.

Be listed before the Registrar for appropriate steps on 7th November, 2017 as the requirement to produce them is stated to be urgent.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra)

Member (J)

(Sapna Bhatia)